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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 897 of 1996

New Delhi this the 7th day of May, 1996

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Gulam Sabir
S/o Late Shri Ramzan Khan
C-249 Minto Road Complex,
New Delhi-110 002. ...Applicant

By Advocate Shri Asrar Ahmed

Versus

1. Union of India through
The Secretary to the
Ministry of Urban Development,
Government of India,
Nirman Bhawan,
New Delhi.
2. The Director of Estates,
Directorate of Estates,
Ministry of Urban Development,
Government of India,
Nirman Bhawan,
New Delhi.
3. Shri P.M. Misra,
Estate Officer,
Directorate of Estates,
Nirman Bhawan,
New Delhi. Respondents

ORDER (ORAL)

Hon'ble Mr. K. Muthukumar

After arguing for some time, the learned
counsel for the applicant prays that he may
be permitted to withdraw this application with
liberty to file a fresh application seeking
relief against the order of the respondents

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refusing regularisation of accommodation in his name. The application is accordingly allowed to be withdrawn reserving the liberty to the applicant to seek fresh remedy under the law.


(K. MUTHUKUMAR)
MEMBER (A)

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